



**Policy Wordings
Bharti AXA Accident Care Policy**

PREAMBLE & OPERATIVE CLAUSE:

Bharti AXA General Insurance Company Limited (herein after referred to as 'the Company') will provide insurance cover to the person(s) named in the Schedule based on the material facts recorded in the proposal and declaration made and agreed premium has been paid and realized by us in full (The term 'us' referred herein under shall be deemed to mean 'the Company')

We will pay the insured person(s) in respect of an insured event occurring during the policy period and subject to the Conditions, Sum Insured, Scope of Coverage, Territorial Limits, Endorsement, Deductible and Exclusions in the manner and to the extent set forth in this policy.

DEFINITIONS:

Any words or expressions defined below have specific meanings ascribed to them wherever they appear in this Policy or Schedule. For purposes of this Policy, please note that references to the singular or masculine include references to the plural or feminine.

- **"Accident"** means sudden, unforeseen and involuntary event caused by external, visible and violent means.
- **"Any one Illness"** means continuous period of Illness and it includes a relapse within 45 days from the date of last consultation with the Hospital/Nursing Home where treatment may have been taken.
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- **"Cashless facility"** means a facility extended by the Insurer to the Insured where, the payments of the costs of treatment undergone by the Insured in accordance with the Policy terms and conditions are directly made to the network provider by the Insurer to the extent of pre-authorization approved.
- **"Company/We/Our/Ours"** means Bharti AXA General Insurance Company Limited.
- **"Condition Precedent"** means a policy term or condition upon which the Insurer's liability under the policy is conditional upon.
- **"Congenital Anomaly"** means a condition which is present since birth, and which is abnormal with reference to form, structure or position.

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UIN: BHAPAIP20130V011920

Bharti AXA General Insurance Company Limited, "HOSTO CENTER" 1st Floor No.43, Millers Road. Vasanth Nagar. Opp .Imperial Restaurant. Bangalore -560046

Ph: 080-40261000, CIN : U66030KA2007PLC043362 Website:www.bharti-axagi.co.in



- a) **Internal Congenital Anomaly**-Congenital anomaly which is not in the visible and accessible parts of the body.
 - b) **External Congenital Anomaly**-Congenital anomaly which is in the visible and accessible parts of the body
- **“Comatose”** means a state of unconsciousness with no reaction or response to external stimuli or internal needs. This diagnosis must be supported by evidence of all of the following:
 - a. no response to external stimuli continuously for at least 96 hours;
 - b. life support measures are necessary to sustain life; and
 - c. Permanent neurological deficit which must be assessed at least 30 days after the onset of the coma.The condition has to be confirmed by a specialist medical practitioner. Coma resulting directly from alcohol or drug abuse is excluded.
 - **“Co-payment”** means a cost sharing requirement under a health insurance policy that provides that the policyholder/insured will bear a specified percentage of the admissible claims amount. A co-payment does not reduce the Sum Insured.
 - **“Date of Loss”** means date of occurrence of accident.
 - **“Day care Centre”** means any institution established for day care treatment of Illness and / or injuries or a medical setup within a hospital and which has been registered with the local authorities, wherever applicable, and is under the supervision of a registered and qualified medical practitioner and must comply with all minimum criteria as under:
 - i. has qualified nursing staff under its employment
 - ii. has qualified medical practitioner/s in charge;
 - iii. has a fully equipped operation theatre of its own where surgical procedures are carried out
 - iv. maintains daily records of patients and will make these accessible to the Insurance Company’s authorized personnel
 - **“Day care treatment”** means medical treatment, and/or surgical procedure which is:
 - a) undertaken under General or Local Anesthesia in a hospital/day care centre in less than 24 hours because of technological advancement, and
 - b) which would have otherwise required hospitalization of more than 24 hours.

Treatment normally taken on an out-patient basis is not included in the scope of this definition.

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- **“Deductible”** means a cost sharing requirement under a health insurance policy that provides that the company will not be liable for a specified rupee amount in case of indemnity sections and for a specified number of days/hours in case of hospital cash section which will apply before any benefit(s) is/are payable by the insurer. A deductible does not reduce the Sum Insured.
- **“Dental Treatment”** Dental treatment means a treatment related to teeth or structures supporting teeth including examinations, fillings (where appropriate), crowns, extractions and surgery.
- **“Dependent Child”** means a natural or legally adopted child, aged between 91 days to 23 Years and pursuing full time education and financially dependent on the Primary Insured.
- **“Disclosure to information norm”** means the policy shall be void and all premium paid thereon shall be forfeited to the Company in the event of mis-representation, mis-description or non-disclosure of any material fact.
- **“Domiciliary hospitalization”** means medical treatment for an Illness/Disease/Injury which in the normal course would require care and treatment at a hospital but is actually taken while confined at home under any of the following circumstances:
 - i. the condition of the patient is such that he/she is not in a condition to be removed to a hospital, or
 - ii. the patient takes treatment at home on account of non-availability of room in a hospital.

Domiciliary hospitalization benefits shall be subject to the limits as specified in the Schedule to this Policy, and shall, in no case, cover expenses incurred for:

- a) Pre and post Hospital treatment,
- b) Treatment of any of the following Diseases:
 - i. Asthma;
 - ii. Bronchitis;
 - iii. Chronic nephritis and nephritic syndrome;
 - iv. Diarrhoea and all types of dysenteries including gastroenteritis;
 - v. Diabetes mellitus and insipidus;
 - vi. Epilepsy;
 - vii. Hypertension;
 - viii. Influenza, cough and cold;
 - ix. All psychiatric or psychosomatic disorders;

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- x. Pyrexia of unknown origin for less than 10 days;
- xi. Tonsillitis and upper respiratory tract infection including aryngitis and pharyngitis;
- xii. Arthritis, gout and rheumatism.

- **“Emergency care”** means management for an injury which results in symptoms which occur suddenly and unexpectedly, and requires immediate care by a medical practitioner to prevent death or serious long term impairment of the insured person’s health.
- **“Grace Period”** means the specified period of time immediately following the premium due date during which a payment can be made to renew or continue a Policy in force without loss of continuity benefits such as waiting periods and coverage of pre-existing diseases. Coverage is not available for the period for which no premium is received.
- **“Hospital”** means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under Clinical Establishments (Registration and Regulation) Act 2010 or under enactments specified under the Schedule of Section 56(1) and the said act or complies with all minimum criteria as under:
 - a) has qualified nursing staff under its employment round the clock;
 - b) has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
 - c) has qualified medical practitioner(s) in charge round the clock;
 - d) has a fully equipped operation theatre of its own where surgical procedures are carried out;
 - e) maintains daily records of patients and makes these accessible to the insurance company’s authorized personnel;

“Hospital” outside India shall mean an institution established for the treatment of patients which is under constant medical management, has adequate diagnostic and therapeutic facilities, keeps constant medical records, is recognized as a hospital in the country in which it is situated, and which is appropriately licensed, wherever required to be so, to operate as a hospital in that country.

- **“Hospitalization”** means admission in a Hospital for a minimum period of 24 consecutive ‘In-patient Care’ hours except for Day care treatments, where such admission could be for a period of less than 24 consecutive hours.

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- **“ICU (Intensive Care Unit) Charges”** means the amount charged by a Hospital towards ICU expenses which shall include the expenses for ICU bed, general medical support services provided to any ICU patient including monitoring devices, critical care nursing and intensivist charges.
- **“Illness”** means a sickness or a disease or pathological condition leading to the impairment of normal physiological function and requires medical treatment.
 - a) Acute condition - Acute condition is a disease, illness or injury that is likely to respond quickly to treatment which aims to return the person to his or her state of health immediately before suffering the disease/ illness/ injury which leads to full recovery
 - b) Chronic condition - A chronic condition is defined as a disease, illness, or injury that has one or more of the following characteristics:
 - I. it needs ongoing or long-term monitoring through consultations, examinations, check-ups, and /or tests
 - II. it needs ongoing or long-term control or relief of symptoms
 - III. it requires rehabilitation for the patient or for the patient to be specially trained to cope with it
 - IV. it continues indefinitely
 - V. it recurs or is likely to recur
- **“Immediate Family Members”** shall mean Married spouse, Children (Biological or Legally Adopted), Parents & Siblings.
- **“Injury”** means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent, visible and evident means which is verified and certified by a Medical Practitioner.
- **“Inpatient care”** means treatment for which the insured person has to stay in a hospital for more than 24 hours for a covered event.
- **“Insured Person(s)/You/Your”** means the person(s) named in the Schedule of Insurance.
- **“Intensive care unit (ICU)”** means an identified section, ward or wing of a hospital which is under the constant supervision of a dedicated medical practitioner(s), and which is specially equipped for the continuous monitoring and treatment of patients who are in a critical condition, or require life support facilities and where the level of care and supervision is considerably more sophisticated and intensive than in the ordinary and other wards.

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- **“ICU (Intensive Care Unit) Charges”** means the amount charged by a Hospital towards ICU expenses which shall include the expenses for ICU bed, general medical support services provided to any ICU patient including monitoring devices, critical care nursing and intensivist charges.
- **“Loss of Limbs”** means the physical separation of two or more limbs, at or above the wrist or ankle level limbs as a result of injury or disease. This will include medically necessary amputation necessitated by injury or disease. The separation has to be permanent without any chance of surgical correction. Loss of Limbs resulting directly or indirectly from self-inflicted injury, alcohol or drug abuse is excluded.
- **“Maternity expenses”** means;
 - a) medical treatment expenses traceable to childbirth (including complicated deliveries and caesarean sections incurred during hospitalization);
 - b) expenses towards lawful medical termination of pregnancy during the policy period.
- **“Medical Advice”** means any consultation or advice from a Medical Practitioner including the issuance of any prescription or follow-up prescription.
- **“Medical Expenses”** means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.
- **“Medically necessary treatment”** means any treatment, tests, medication, or stay in hospital or part of a stay in hospital which:
 - a) is required for the medical management of the injury suffered by the insured;
 - b) must not exceed the level of care necessary to provide safe, adequate and appropriate medical care in scope, duration, or intensity;
 - c) must have been prescribed by a medical practitioner;
 - d) Must conform to the professional standards widely accepted in international medical practice or by the medical community in India.
- **“Medical Practitioner”** means a person who holds a valid registration from the Medical Council of any State or Medical Council of India or Council for Indian Medicine or for Homeopathy set up by the Government of India or a State Government and is thereby entitled to practice medicine within its jurisdiction; and is acting within its scope and jurisdiction of license.

The registered practitioner should not be the insured or close member of the family.

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- **“Network Provider”** means hospitals or health care providers enlisted by an insurer, TPA or jointly by an Insurer and TPA to provide medical services to an insured by a cashless facility.
- **“Non Network Provider”** means any hospital, day care centre or other provider that is not part of the network.
- **“Newborn baby”** means baby born during the Policy Period and is aged upto 90 days.
- **“Notification of claim”** means the process of intimating a claim to the insurer or TPA through any of the recognized modes of communication.
- **“OPD treatment”** means the one in which the Insured visits a clinic / hospital or associated facility like a consultation room for diagnosis and treatment based on the advice of a Medical Practitioner. The Insured is not admitted as a day care or in-patient.
- **“Plan”** means Plan opted by the Insured at the inception of the Policy and which is stated in the Policy Schedule.
- **“Policyholder”** means an Individual/Organisation/Association in whose name the policy has been issued and should have an insurable interest to cover the insured person(s) under the policy.
- **“Policy Period”** means the period between the inception date and the expiry date as specified in the Schedule.
- **“Policy Schedule”** means the document attached to and forming part of this Policy mentioning the details of the Insured Person(s), the Sum Insured, the period, coverage and the limits to which benefits under the Policy are subject to.
- **“Post-hospitalization Medical Expenses”** means Medical Expenses incurred immediately after the Insured Person is discharged from the hospital provided that:

Such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalization was required, and

The In-patient Hospitalization claim for such Hospitalization is admissible by the Insurance Company.
- **“Pre-hospitalization Medical Expenses”** means medical expenses incurred immediately before the Insured Person is Hospitalized, provided that:

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Such Medical Expenses are incurred for the same condition for which the Insured Person's Hospitalization was required, and

The In-patient Hospitalization claim for such Hospitalization is admissible by the Insurance Company.

- **“Pre-Existing Disease”** means any condition, ailment or injury or related condition(s) for which there were signs or symptoms, and/or were diagnosed, and/or for which medical advice/treatment was received within 48 months prior to the first policy issued by the insurer and renewed continuously thereafter.
- **“Qualified nurse”** means a person who holds a valid registration from the Nursing Council of India or the Nursing Council of any state in India.
- **“Reasonable and Customary charges”** means the charges for services or supplies, which are the standard charges for the specific provider and consistent with the prevailing charges in the geographical area for identical or similar services, taking into account the nature of the injury involved.
- **“Renewal”** means the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of gaining credit for pre-existing diseases, time-bound exclusions and for all waiting periods.
- **“Room Rent”** means the amount charged by a Hospital towards Room and Boarding expenses and shall include the associated medical expenses
- **“Schedule”** means Schedule attached to and forming part of this Policy mentioning the details of the Insured/ Insured Persons, the Sum Insured, the period, coverage and the limits to which benefits under the Policy are subject to.
- **“Senior citizen”** means any person who has completed sixty or more years of age as on the date of commencement or renewal of a health insurance policy.
- **“Subrogation”** means the right of the insurer to assume the rights of the insured person to recover expenses paid out under the policy that may be recovered from any other source.
- **“Sum Insured”** means the sum shown in the Schedule of Insurance which represents Our maximum liability for each Insured Person for any and all benefits claimed for during the Policy Period.
- **“Surgery or Surgical Procedure”** means manual and/or operative procedure (s) required for treatment of an injury, correction of deformities and defects, diagnosis and cure of diseases, relief from suffering and prolongation of life, performed in a hospital or day care centre by a medical practitioner.

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- “**Third Degree Burns**” means there must be third-degree burns with scarring that cover at least 20% of the body’s surface area. The diagnosis must confirm the total area involved using standardized, clinically accepted, body surface area charts covering 20% of the body surface area.
- “**Unproven/Experimental treatment**” means the treatment including drug experimental therapy which is not based on established medical practice in India, is treatment experimental or unproven.

SCOPE OF COVER:

The coverage(s) under the Policy shall be in accordance with the Plan as well as optional coverage(s) chosen by the Policyholder, Endorsed by the Company upon payment and realization of agreed premium in full and specified under the policy schedule.

The inclusions and exclusions applicable to the Plan opted by you have been specified in detail under the Endorsement wordings Section.

General Exclusions

The Company shall not be liable to make any payment for any claim directly or indirectly caused by, based on, arising out of or howsoever attributable to any of the following:

- Any Pre-existing Condition(s) and complications arising out of or resulting therefrom;
- Through suicide, attempted suicide (whether sane and insane) or intentionally self-inflicted injury or illness, including abstinent from a normal behavior of having food.
- .
- Whilst engaging in Adventure Sports. The list of adventurous sports are Water Rafting, Wildlife/Jeep Safaris, Trekking, Camping, Boat safaris, Parasailing, Paragliding, Elephant/Camel/Horse/Yak Safaris, Cycling, House Boat stays, Motor Bike tours, Kayaking, Rock Climbing, Artificial Wall Climbing, Bungee Jumping, Paintball, Suba Diving, Hot Air Ballooning, Canoeing, Mountain Biking, Rappelling, Snorkeling, Zip wires & high Rope course, Abseiling, Surfing, Water Skiing, Skiing, Caving, Self-Drive tours, Mountaineering/Hiking, All Terrain Vehicle, Hang Gliding, Snowboarding, Ultra-Light flying, Heli-skiing, Sky Diving. .
- While under the influence of liquor or drugs , alcohol or other intoxicants,
- Through deliberate or intentional, unlawful or criminal act, error, or omission, participation in an actual or attempted felony, riot, crime, misdemeanor, civil commotion,

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- Whilst engaging in aviation, whilst mounting into, dismounting from or traveling in any aircraft other than as a passenger (fare paying or otherwise) in any duly licensed standard type of aircraft anywhere in the world,
- Whilst participating as the driver, co-driver or passenger of a motor vehicle during motor racing or trial runs,
- As a result of any curative treatments or interventions that you carry out or have carried out on your body, including alternative forms of medicines like chiropractic treatments etc.
- Arising out of your participation in any police ,naval, military or air force operations whether peace or in war in the form of military exercises or war games or actual engagement with the enemy, Whether foreign or domestic,
- Your consequential losses of any kind or your actual or alleged legal liability.
- Venereal or sexually transmitted diseases,
- Any mutant derivatives or variations thereof however caused. Pregnancy, resulting childbirth, maternity expenses, miscarriage, abortion, or complications arising out of any of these,
- War (whether declared or not), civil war, invasion, act of foreign enemies, rebellion, revolution, insurrection, mutiny, military or usurped power, seizure, capture, arrest, restraint or detainment, confiscation or nationalization or requisition of or damage by or under the order of any government or public local authority, or
- Ionising radiation or contamination by radioactivity from any nuclear fuel or from any nuclear waste from burning nuclear fuel,
- The radioactive, toxic, explosive or other dangerous properties of any explosive nuclear equipment or any part of that equipment,
- Operating or learning to operate any aircraft, or performing duties as a member of the crew on any aircraft; or Scheduled Airlines
- Any Claim caused by fragile bone disorder, osteoporosis (porosity and brittleness of the bones due to loss of protein from the bones matrix) or pathological fracture (any fracture in an area where pre-existing Disease has caused the weakening of the bone) if osteoporosis or bone Disease diagnosed prior to the Policy Effective Date,
- No benefit would be paid under this policy, unless the nature & extent of injury is established medically with appropriate investigation reports & certified by the treating doctor
- While engaged in hazardous activity unless specifically covered under the policy
- Expenses incurred on neck belts, wrist bandages, walking sticks, abdomen belts, CPAP and any other similar external aid /devices, the use of which has been necessitated following an accident unless specifically covered under the policy
- Persons who are physically and mentally challenged, unless specifically agreed and endorsed in the Policy.
- Any loss arising out of the Insured Person's actual or attempted commission of or willful participation in any illegal activity or any violation or attempted violation of the law.

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Additional exclusions applicable to the Medical Sections if opted

- Vaccination and inoculation of any kind unless forming part of treatment for Injury due to an Accident as prescribed by the Medical Practitioner.
- Vitamins and tonics unless forming part of treatment for Injury due to an Accident as prescribed by the Medical Practitioner.
- Charges related to Aesthetic treatment, cosmetic surgery and plastic surgery unless specifically covered under the policy.
- Treatment taken from persons not registered as Medical Practitioners under respective Medical Councils.
- Any other medical or surgical treatment except as may be necessary solely as a result of Injury.
- Dental treatment or surgery of any kind unless as a result of Accidental Bodily Injury to natural teeth and subject to Inpatient &/ or Outpatient Hospitalization Treatment being specifically covered under the policy.
- Experimental, unproven or non-standard treatment.

GENERAL CONDITIONS:

1. Assignments Clause

The payment due under any Benefit under this Policy can be assigned in accordance with provisions of applicable law.

2. Duty of Disclosure:

The Policy shall be null and void and no benefit shall be payable in the event of untrue or incorrect statements, misrepresentation, mis-description or non-disclosure of any material facts in the Proposal/Enrolment Form, personal statement, declaration and connected documents, or any material information having been withheld, or a claim being fraudulent or any fraudulent means or device being used by the Policyholder/Insured Person or any one acting on their behalf to obtain a benefit under this Policy.

3. Consideration :

The Frequency of Premium payable under the policy shall be made annually or on installment basis.

- Annual Premium - premium is payable before the beginning of each 12 month period when the annual premium is due.
- Installment Premium – premium is payable and realized in full by the Company in monthly/quarterly/half yearly frequency (as the case may be) before the installment due date.

4. Observance of terms and conditions:

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The due observance and fulfillment of the terms, conditions and endorsements of this Policy in so far as they relate to anything to be done or complied with by the Policyholder/Insured Person, shall be a condition precedent to any liability of the Company to make any payment under this Policy.

5. Material Change:

The Policyholder/ Insured Person shall immediately notify the Company in writing of any material change in the risk on account of change in nature of occupation or business, partial disclosure of the medical history at Policyholder's/Insured person's own expense. The Company may, adjust the scope of cover and/or the premium, if necessary, accordingly.

6. Fraudulent Claims:

If any claim is in any respect fraudulent, or if any false statement or declaration is made or used in support thereof or if any fraudulent means or devices are used by the Policyholder/Insured Person or anyone acting on their behalf to obtain any benefits under the Policy, all benefits under this Policy shall be forfeited. The Company will have the right to reclaim all benefits paid in respect of a claim which is fraudulent as mentioned above under this condition as well as Duty of Disclosure condition of this Policy.

7. No Constructive Notice:

The Company shall not take notice of any information relating to the Policyholder/Insured person unless such information is submitted in writing by the Policyholder/Insured person, even if such information was available with the Company.

8. Notice of Charge:

The Company is not under obligation to take note of any trust, assignment, lien or similar charge on or relating to the Policy. However, any payment by the Company to Insured Person or legal representative or bank shall be binding on all concerned and shall be considered as complete discharge by the Company.

9. Special Provisions:

Any special provisions subject to which this Policy has been entered into and endorsed on the Policy or in any separate instrument shall be deemed to be part of this Policy and shall have effect accordingly.

10. Electronic Transaction:

The Policyholder/Insured Person agrees to adhere to and comply with all such terms and conditions as the Company may prescribe from time to time and hereby agrees and confirm that all transactions effected by or through facilities for conducting remote transactions including the internet, world wide web, electronic data interchange, call centres, tele-service operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means of telecommunication established by or on behalf of the Company for and in respect of the Policy or its terms, shall constitute legally binding and valid transactions when done in adherence to and in compliance with the Company's terms and conditions for

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such facilities, as may be prescribed from time to time. However, the terms of this condition shall not override provisions of any law(s) or statutory regulations including provisions of IRDAI regulations for protection of Policy holder's interests.

11. Duty of the Insured on occurrence of loss/event leading to claim

On the occurrence of loss/event/claim within the scope of cover under the Policy resulting in a claim, the Policyholder/Insured Person shall:

- Forthwith file/submit a claim form in accordance with "Claim Procedure" clause.
- Allow the Medical Practitioner or any representative of the Company to inspect the medical and hospitalization records and to examine the Insured Person
- Assist and not hinder or prevent the Company or any of its representatives in pursuance of their duties

In case the Policyholder/Insured Person does not comply with the provisions of this clause or other obligations cast upon the Policyholder/Insured Person under this Policy or in any of the Policy documents, all benefit under the Policy shall be forfeited, at the option of the Company.

12. Right to Investigate:

If required by the Company, an agent/representative of the Company including a physician appointed in that behalf in case of any loss/event/claim or any circumstances that have given rise to a claim to the Insured Person, be permitted at all reasonable times to investigate into the circumstances of such loss/event leading to claim. The Insured Person or his representatives shall on being required so to do by the Company produce all relevant documents relating to or containing reference relating to the loss/event or such circumstance in his/her possession including presenting himself/herself for examination and furnish copies of or extracts from such of them as may be required by the Company so far as they relate to such claims or shall assist the Company to ascertain the correctness thereof or the liability of the Company under this Policy.

The Company shall bear all cost of investigation required under this section.

13. Position after a claim:

As from the day of receipt of the claim amount by the Policyholder, the days Insured for the remainder of the Policy year of insurance shall stand reduced by a corresponding amount.

If due to any one accident, any Insured person sustains injury and there are admissible claims under multiple benefits of the Casualty Section, the liability of the Company shall be restricted to the highest Sum Insured specified under any one benefit of the Casualty Section. The Company shall pay upto the highest Sum Insured under any one benefit less any other amount already paid or payable under any benefits of Casualty as opted by the Policyholder and offered under this Policy, as the result of the same accident.

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In the event multiple accidents during the policy period resulting in claim in one or more than one section, the liability of the company shall be restricted to the highest amount payable in each of the section claimed against.

The policy shall terminate from the date of payment of claim and all the covers/benefits under Casualty, Medical & Add-On sections shall cease from the date of loss, in the event of an admissible Accidental Death or Disappearance claim paid under the policy.

14. Multiple policies:

If two or more policies are taken by an insured during a period from one or more insurers to indemnify treatment costs, the policyholder shall have the right to require a settlement of his/her claim in terms of any of his/her policies.

- In all such cases the insurer who has issued the chosen policy shall be obliged to settle the claim as long as the claim is within the limits of and according to the terms of the chosen policy.
- If the amount to be claimed exceeds the sum insured under a single policy after considering the deductibles or co-pay, the policyholder shall have the right to choose insurers from whom he/she wants to claim the balance amount.
- Claims under other policy/ies may be made if certain amounts have been disallowed under this insurance policy even if the Sum Insured has not exhausted or after exhaustion of Sum Insured under this policy. Alternatively, claims under this policy may be made if certain amount has been disallowed under the other Insurance policy(s) even if the Sum Insured has not exhausted or after exhaustion of Sum Insured under the other Insurance Policy(s).

The points mentioned above shall not apply for claims payable on Benefit basis.

15. Forfeiture of claims:

If any claim is made and rejected and no court action or suit is commenced within 12 months after such rejection or, in case of arbitration taking place as provided therein, within 12 calendar months after the arbitrator or arbitrators have made their award, all benefits under this Policy shall be forfeited and will not have any rights whatsoever.

16. Free Look Period:

Insured/ Policyholder has a period of 15 days from the date of receipt of the Policy document/Schedule of Insurance to review the terms and conditions of this Policy. If the Insured/ Policyholder has any objections to any of the terms and conditions, he/she shall have the option of cancelling the Policy stating the reasons for cancellation and in such a case, the Company will refund premium subject to:

- A deduction of the expenses incurred on stamp duty charges, if the risk has not commenced.
- A deduction of the expenses incurred on stamp duty charges and proportionate risk premium for period on cover, if the risk has commenced.

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- A deduction of such proportionate risk premium in commensuration with the risk covered during such period, where only a part of risk has commenced.

The Policy can be cancelled only if there is no claim under the Policy.

Free look provision is not applicable and/or available at the time of renewal of the Policy.

17. **Cancellation & Termination**

Cancellation (Other than Free Look cancellation):

The Policyholder may also give 15 days' notice in writing/ e-mail registered with us, to the Company, for the cancellation of this Policy, in which case the Company shall from the date of receipt of notice, cancel the Policy and retain the premium for the period this Policy has been in force as opted for by the Policyholder and mentioned in the Renewal & Refund section of this Policy. Provided that, refund on cancellation of Policy by the Insured shall be made only if no claim has/is occurred/reported up to the date of cancellation of this Policy.

| Period on risk\ Policy Term | % Return Premium | | |
|-----------------------------|------------------|---------|---------|
| | 1 Year | 2 Years | 3 Years |
| Upto 1 month | 75.00% | 85.00% | 90.00% |
| Upto 3 months | 50.00% | 75.00% | 85.00% |
| Upto 6 months | 25.00% | 60.00% | 75.00% |
| Upto 12 months | Nil | 50.00% | 60.00% |
| Upto 15 months | NA | 30.00% | 50.00% |
| Upto 18 months | | 20.00% | 35.00% |
| Upto 24 months | | Nil | 30.00% |
| Upto 30 months | | | 15.00% |
| Exceeding 30 months | | NA | Nil |

Cancellation by Us:

The Company may cancel this Policy, by giving 15 days' notice in writing/e-mail registered with us acknowledgment due to the Policyholder at his / their last known address. The Company shall exercise its right to cancel only on grounds of mis-representation, fraud, non-disclosure of material facts, in which case the policy shall be void and all premium paid thereon shall be forfeited to the Company as per the disclosure to information norm. In case of non-cooperation of the Policyholder in implementing the terms and conditions of this Policy the policy shall be cancelled and premium shall be refunded on ratable proportion provided that no claim has/is occurred/reported up to the date of cancellation of this Policy.

The Policy will terminate at the expiration of the period for which premium has been paid or on Expiration Date shown in the Policy Schedule, whichever is earlier.

18. **Territorial Limits/Currency of payment:**

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The coverage under each of the sections of the policy shall be restricted to the Territorial limits as specified in the Schedule. All claims shall be payable in India in Indian Rupees only.

19. Policy Disputes:

The parties to this Policy expressly agree that the laws of the Republic of India shall govern the validity, construction, interpretation and effect of this Policy. Any dispute concerning the interpretation of the terms and conditions, limitations and/or exclusions contained herein is understood and agreed to by both the Policyholder and the Company to be subject to Indian law. All matters arising hereunder shall be determined in accordance with the law and practice of such court with in Indian Territory.

20. Arbitration (For Indemnity Claims):

If any dispute or difference shall arise as to the quantum to be paid under this Policy (liability being otherwise admitted), such difference shall independently of all other questions be referred to the decision of a sole arbitrator to be appointed in writing by the parties to the dispute/difference, or if they cannot agree upon a single arbitrator within 30 days of any party invoking arbitration, the same shall be referred to a panel of 3 arbitrators, comprising of 2 arbitrators - 1 to be appointed by each of the parties to the dispute/difference and the third arbitrator to be appointed by such 2 arbitrators.

Arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act 1996 and amendments as applicable.

It is hereby agreed and understood that no dispute or difference shall be referred to arbitration, as herein before provided, if the Company has disputed or not accepted liability under or in respect of this Policy.

It is expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon this Policy that the award by such arbitrator/arbitrators of the amount of the loss shall be first obtained.

21. Grace Period:

The Policy may be Renewed by mutual consent and in such event the Renewal premium should be paid to Us on or before the Expiry Date of the Policy and in no case later than the Grace Period of 30 days (15 days if the premium paying mode is monthly/ quarterly/ half- yearly) from the Expiry Date. We shall not be liable to pay for any claim arising out of an Illness/Injury/ Accident that occurred during the Grace Period. The provisions of Section 64VB of the Insurance Act 1938 shall be applicable. All policies Renewed within the Grace Period shall be eligible for continuity of cover. If the Policy is not Renewed within the Grace Period then We may agree to issue a fresh Policy subject to Our underwriting guidelines and no continuity of benefits shall be available from the expired Policy.

22. Renewal Terms:

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The Policy may be Renewed by mutual consent and in such event the Renewal premium should be paid to Us on or before the Expiry Date of the Policy and in no case later than the Grace Period (as stated above). Renewals shall not be denied except on grounds of misrepresentation, moral hazard, fraud, non-disclosure of material facts or non-co-operation by the Insured Person. Modification of cover(s) may be requested by the Policyholder at the time of Renewal of the Policy. However, any such modification shall come into effect only upon acceptance of the request by Us and subject to realization of any additional premium, as applicable. In case of enhancement of any sum insured under the Policy, all waiting periods as mentioned in the Policy shall apply afresh for this enhanced limit from the effective date of such enhancement. We may revise the Renewal premium payable under the Policy or the terms of cover provided that all such changes are approved by the IRDAI in accordance with the applicable rules and regulations as may be issued by the IRDAI from time to time. Renewal premium shall not be altered based on individual claims experience. Subject to applicable law, any such change shall be intimated to You at least 3 months in advance. In the likelihood that We withdraw this Policy, We shall provide the Insured Person(s) with an option to migrate to the nearest substitute product/plan available with Us as approved by the IRDAI subject to Portability conditions. We shall intimate You/ the Insured Person regarding the withdrawal of the Policy at least 3 months in advance.

23. Endorsements

The Policy shall allow the following endorsements during the Policy Period. Any request for endorsement must be made by the Policyholder in writing/email via registered email id. Any endorsement would be effective from the date of the request as received from the Policyholder, or the date of receipt of premium, whichever is later.

24. Inclusion of members under the Policy:

New Person can be added to this Policy, either by way of endorsement in case of mid-term inclusion or at the time of renewal subject to acceptance by the Company.

25. Notices:

Any notice, direction or instruction given under this Policy shall be in writing and delivered by hand, post or facsimile to;

- In case of the Policyholder/Insured Person, at the address given in the Schedule to the Policy.
- In case of the Company, to the Policy issuing office/nearest office of the Company.

GRIEVANCES REDRESSAL PROCEDURE:

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The Company is committed to extend the best possible services to its customers. However, If Policyholder/Insured Person have a grievance that he/she wish us to redress, he/she may contact the Company with the details of their grievance via:

- Website: www.bharti-axagi.co.in
- Email: customer.service@bharti-axa.com
- Phone: 18001032292
- Courier: Any of the Company's Branch office or corporate office

Policyholder/Insured/ Insured Person may also approach the grievance cell at any of the Company's branches with the details of the grievance during working hours from Monday to Friday.

Escalation Level 1

In case the Policyholder/Insured/Insured Person has not got his/her grievances redressed through one of the above methods (After 5 days of intimating of your complaint), Policyholder/ Insured/ Insured Person may contact the National Grievance Redressal Officer at :

Write to: Bharti AXA General Insurance, Spectrum Towers, 3rd floor, Malad Link Road, Malad (west), Mumbai- 400064

Call: 022-48815939

Email: NGRO@bharti-axa.com

3rd floor, Spectrum Tower, Rajan Pada

Mindspace, Malad (W), Mumbai - 400 064

Escalation Level 2

In case the Policyholder/ Insured/Insured Person has not got his/her grievances redressed through any of the above methods (After 5 days of approaching National Grievance Redressal Officer), Policyholder/ Insured/ Insured Person may contact the Chief Grievance Redressal Officer at:

Email : CGRO@bharti-axa.com

Escalation Level 3

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In case the Policyholder/ Insured/Insured Person has not got his/her grievances redressed by the Company within 14 days, or, If Policyholder/ Insured/Insured Person is not satisfied with Company's redressal of the grievance through one of the above methods, Policyholder/ Insured/ Insured Person may approach the nearest Insurance Ombudsman for resolution of their grievance. The contact details of Ombudsman offices are mentioned below. Policy holder may also obtain copy of IRDAI circular Ref No. F. No. IRDAI/Reg/8/145/2017, notification on Insurance Regulatory and Development Authority (Protection of Policy holders' interests) Regulations, 2017 from any of our offices.

Grievance of Senior Citizens:

In respect of Senior Citizens, the Company has established a separate channel to address the grievances. Any concerns may be directly addressed to the Senior Citizen's channel of the Company for faster attention or speedy disposal of grievance, if any.

- Website: www.bharti-axagi.co.in
- Email: customer.service@bharti-axa.com
- Phone: 18001032292
- Courier: Any of the Company's Branch office or corporate office

Insured/ Insured Person may also approach the grievance cell at any of the Company's branches with the details of the grievance during working hours from Monday to Friday.

(Grievance Redressal for Senior Citizens will not be applicable in case of general insurance products)

Grievance Redressal Cell of the Consumer Affairs Department of IRDAI

The insurance company should resolve the complaint within a reasonable time. In case if it is not resolved within 15 days or if the Insured/Insured Person is unhappy with their resolution you can approach the Grievance Redressal Cell of the Consumer Affairs Department of IRDAI.

- Website: igms.irda.gov.in
- Email: complaints@irda.gov.in
- Toll Free Number 155255 (or) 1800 4254 732

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List of Ombudsmen

| Office Details |
|---|
| <p>AHMEDABAD - Shri/Smt..... Office of the Insurance Ombudsman, Jeevan Prakash Building, 6th floor, Tilak Marg, Relief Road, Ahmedabad – 380 001. Tel.: 079 - 25501201/02/05/06 Email: bimalokpal.ahmedabad@ecoi.co.in</p> |
| <p>BENGALURU - Smt. Neerja Shah Office of the Insurance Ombudsman, Jeevan Soudha Building,PID No. 57-27-N-19 Ground Floor, 19/19, 24th Main Road, JP Nagar, 1st Phase, Bengaluru – 560 078. Tel.: 080 - 26652048 / 26652049 Email: bimalokpal.bengaluru@ecoi.co.in</p> |
| <p>BHOPAL - Shri Guru Saran Shrivastava Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel Office, Near New Market, Bhopal – 462 003. Tel.: 0755 - 2769201 / 2769202 Fax: 0755 - 2769203 Email: bimalokpal.bhopal@ecoi.co.in</p> |
| <p>BHUBANESHWAR - Shri/Smt..... Office of the Insurance Ombudsman, 62, Forest park, Bhubneshwar – 751 009. Tel.: 0674 - 2596461 /2596455 Fax: 0674 - 2596429</p> |

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Office Details

Email: bimalokpal.bhubaneswar@ecoi.co.in

CHANDIGARH - Dr. Dinesh Kumar Verma

Office of the Insurance Ombudsman,
S.C.O. No. 101, 102 & 103, 2nd Floor,
Batra Building, Sector 17 – D,
Chandigarh – 160 017.

Tel.: 0172 - 2706196 / 2706468

Fax: 0172 - 2708274

Email: bimalokpal.chandigarh@ecoi.co.in

CHENNAI - Shri M. Vasantha Krishna

Office of the Insurance Ombudsman,

Fatima Akhtar Court, 4th Floor, 453,
Anna Salai, Teynampet,
CHENNAI – 600 018.

Tel.: 044 - 24333668 / 24335284

Fax: 044 - 24333664

Email: bimalokpal.chennai@ecoi.co.in

DELHI - Shri/Smt.....

Office of the Insurance Ombudsman,
2/2 A, Universal Insurance Building,

Asaf Ali Road,

New Delhi – 110 002.

Tel.: 011 - 23232481/23213504

Email: bimalokpal.delhi@ecoi.co.in

GUWAHATI - Shri Kiriti .B. Saha

Office of the Insurance Ombudsman,
Jeevan Nivesh, 5th Floor,

Nr. Panbazar over bridge, S.S. Road,

Guwahati – 781001(ASSAM).

Tel.: 0361 - 2632204 / 2602205

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| Office Details |
|--|
| Email: bimalokpal.guwahati@ecoi.co.in |
| HYDERABAD - Shri I. Suresh Babu Office of the Insurance Ombudsman, 6-2-46, 1st floor, "Moin Court", Lane Opp. Saleem Function Palace, A. C. Guards, Lakdi-Ka-Pool, Hyderabad - 500 004. Tel.: 040 - 67504123 / 23312122 Fax: 040 - 23376599 Email: bimalokpal.hyderabad@ecoi.co.in |
| JAIPUR - Smt. Sandhya Baliga Office of the Insurance Ombudsman, Jeevan Nidhi – II Bldg., Gr. Floor, Bhawani Singh Marg, Jaipur - 302 005. Tel.: 0141 - 2740363 Email: Bimalokpal.jaipur@ecoi.co.in |
| ERNAKULAM - Ms. Poonam Bodra Office of the Insurance Ombudsman, 2nd Floor, Pulinat Bldg., Opp. Cochin Shipyard, M. G. Road, Ernakulam - 682 015. Tel.: 0484 - 2358759 / 2359338 Fax: 0484 - 2359336 Email: bimalokpal.ernakulam@ecoi.co.in |
| KOLKATA - Shri/Smt..... Office of the Insurance Ombudsman, Hindustan Bldg. Annexe, 4th Floor, 4, C.R. Avenue, KOLKATA - 700 072. |

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| Office Details |
|--|
| Tel.: 033 - 22124339 / 22124340 Fax : 033 - 22124341 Email: bimalokpal.kolkata@ecoi.co.in |
| LUCKNOW -Shri/Smt..... Office of the Insurance Ombudsman, 6th Floor, Jeevan Bhawan, Phase-II, Nawal Kishore Road, Hazratganj, Lucknow - 226 001. Tel.: 0522 - 2231330 / 2231331 Fax: 0522 - 2231310 Email: bimalokpal.lucknow@ecoi.co.in |
| MUMBAI - Shri Milind A. Kharat Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S. V. Road, Santacruz (W), Mumbai - 400 054. Tel.: 022 - 26106552 / 26106960 Fax: 022 - 26106052 Email: bimalokpal.mumbai@ecoi.co.in |
| NOIDA - Shri/Smt..... Office of the Insurance Ombudsman, Bhagwan Sahai Palace 4th Floor, Main Road, Naya Bans, Sector 15, Distt: Gautam Buddh Nagar, U.P-201301. Tel.: 0120-2514250 / 2514252 / 2514253 Email: bimalokpal.noida@ecoi.co.in |
| PATNA - Shri/Smt..... Office of the Insurance Ombudsman, 1st Floor, Kalpana Arcade Building,, Bazar Samiti Road, Bahadurpur, |

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| Office Details |
|--|
| Patna 800 006. Tel.: 0612-2680952 Email: bimalokpal.patna@ecoi.co.in |
| PUNE - Shri/Smt..... Office of the Insurance Ombudsman, Jeevan Darshan Bldg., 3rd Floor, C.T.S. No.s. 195 to 198, N.C. Kelkar Road, Narayan Peth, Pune – 411 030. Tel.: 020-41312555 Email: bimalokpal.pune@ecoi.co.in |

CLAIM SERVICING:

I. Claim Notification - Multi Model Intimation:

It is the endeavor of Company to give multiple options to the Insured Person/Insured Person's representative to intimate the claim to the Company. The intimation can be given in following ways:

- Toll Free call Centre of the Insurance Company(24x7) - 1800-103-2292
- Login to the website of the Insurance Company and intimate the claim – <http://www.bharti-axagi.co.in/contact-us>
- Send an email to the Company- customer.service@bharti-axa.com
- Post/courier to TPA/Company - Claims, Bharti AXA General Insurance Company Limited spectrum Tower, 3rd flr, Chincholi Bunder Rd, Rajan Pada, Mindspace, Malad West, Mumbai, Maharashtra 400064
- Directly contact our Company office but in writing. - Bharti AXA General Insurance Company Limited, 19th Floor, Parinee Crescenzo, G-Block, Bandra Kurla Complex, Opposite MCA Club, Bandra (E), Mumbai - 400051

In all the above, the intimations are directed to a central team for prompt and immediate action.

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In all the above, the intimations are directed to a central team for prompt and immediate action.

II. Information Details

- Insured Person/Insured Person's representative should intimate the claims within 7 working days upon occurrence of the event. For emergency hospitalization claims, the Insured Person must provide notification of claim within 48 hours of admission to the Hospital or before discharge from the Hospital, whichever is earlier. The Notification of Claim should be ideally provided by the Insured Person or his representative. In the event Insured Person is unwell, then the Notification of Claim should be provided by Insured Person's representative.

However, if there is a genuine reason for delay in intimation, the Company shall not enforce any penalty if the admissibility of the claims is not contested upon.

When the Insured Person/Insured Person's representative intimates a claim as mentioned above the following information should be given for prompt services.

- Policy number
- Name of the Insured
- Name of Covered person/Insured member making the claim
- Contact details
- Nature of the Disease, Illness or Injury
- Name and address, phone number of the attending medical practitioner/hospital.
- Date of hospitalization
- The Insured / Insured Person must provide notification of claim within 48 hours of admission to the Hospital or before discharge from the Hospital, whichever is earlier. The Notification of Claim should be ideally provided by the Insured/Insured Person. In the event Insured / Insured Person is unwell, then the Notification of Claim should be provided by any immediate adult member of the family.

III. Claim Form

Upon the notification of the claim, the Company shall assist the Insured person/ Insured Person's nominee/ legal heir to access the claim form electronically through web download, email or visit to the nearest branch of the Company.

Alternatively, the Company will dispatch the claim form to the Insured person/ Insured Person's nominee/ legal heir.

IV. Claim Procedure

- The Company shall be under no obligation to make any payment under this Policy unless all the premium payments are received in full and all payments have been realized.

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- The Company will only make payment as per the Policyholder's direction. In case of Insured Person's unfortunate demise, the Company will only make payment to the Assignee or Nominee (as named in the Policy Schedule/Certificate of Insurance).
 - When there is an Instalment facility - if Insured Person makes a claim under the policy (applicable for both annual and multi-year policy), Insured Person will be liable to pay the premium for the entire policy period in full and premium shall be realized by the Company in full, before the claim is paid or Insured Person authorizes us to deduct from claim amount due any outstanding premiums due.
 - The Company is not obliged to make payment for any claim or that part of any claim that could have been avoided or reduced if the Insured Person could reasonably have minimized the costs incurred, or that is brought about or contributed to by the Insured Person failing to follow the directions, advice or guidance provided by a Medical Practitioner.
 - The Company will process the claims and make claim payments.
 - If there is any deficiency in the documents/ information submitted by Insured person, the Company will send the deficiency letter within 7 days of receipt of the claim documents.
 - On receipt of the complete set of claim documents to the Company's satisfaction, the Company will send offer of settlement, along with a settlement statement within 30 days to the insured. Payment will be made within 7 days of receipt of acceptance of such settlement offer.
-
- The Company shall settle the claim within 30 days from the date of receipt of last necessary document in accordance with the provision of regulation 27 of IRDAI (Health Insurance) Regulations, 2016. In the case of delay in the payment of a claim, the Company shall be liable to pay interest from the date of receipt of last necessary document to the date of payment of claim at a rate 2% above the bank rate."

Notwithstanding the above, upon the receipt of all required documents and processing of the claim, the offer of settlement/intimation of rejection with reasons will be made to the Insured in any case not later than 30 days maximum. Settlement (payment) of claim will be made within 7 days of receipt of acceptance in response to offer of settlement, failing which penal interest (in compliance with applicable regulations) at a rate of 2% higher than bank rate (prevailing as on the date of beginning of financial year in which the claim is reviewed) will be paid, The period of 7 days mentioned above is included in the maximum period of claim settlement (30 days) stated above.

V. Documents

It is the Policy of the Company to seek documents in a single request. Based on documents submitted, if any further documentation is required then it will be sought promptly, at the earliest.

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In cases where investigation is deemed necessary, the same will be conducted in all promptitude. Every attempt will be made to keep the process transparent.

VI. Repudiations

The power to repudiate claims is vested in the corporate office to ensure transparency and standardization across the country.

For Reimbursement Claims:

- If original bills, receipts, prescriptions, reports and other documents are submitted to the Company and Insured Person requires same for claiming amount from other organization/provider (which is otherwise not payable under our policy), then on request from the Insured Person, We will provide attested copies of the bills and other documents submitted by the Insured Person.
- In the event of the original documents being provided to any other Insurance Company/Reimbursement provider, The Company shall accept verified photocopies of such documents attested along with the settlement letter by such other Insurance Company/ reimbursement provider.

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Schedule of Benefits

| Plan 1 | Plan 2 | Plan 3 | Plan 4 | Plan 5 |
|------------------|-----------------------------------|--|--------------------------------------|---|
| Accidental Death | Accidental Death | Accidental Death | Accidental Death | Accidental Death |
| | Permanent Total Disablement | Permanent Total Disablement | Permanent Total Disablement | Permanent Total Disablement |
| | Permanent Partial Disablement | Permanent Partial Disablement | Permanent Partial Disablement | Permanent Partial Disablement |
| | Last Rites Costs | Burns | Broken Bones | Broken Bones |
| | Transportation Of Mortal Remains | In-Hospital Medical Expenses (Inpatient) | Burns | Burns |
| | Dependent Child Education Benefit | Common Carrier | Comatose Benefit | Comatose Benefit |
| | | Home & Vehicle Modification | In-Hospital Medex (Inpatient) | Disappearance |
| | | Ambulance Cost | Outpatient Medical Expenses (OPD) | IN-Hospital Medex (Inpatient) |
| | | Last Rites Costs | Hospital Cash | Outpatient Medex (OPD) |
| | | Transportation Of Mortal Remains | Assault | Hospital Cash |
| | | Dependent Child Education Benefit | Animal Attack | External Aids And Appliances |
| | | | Last Rites Costs | Assault |
| | | | Ambulance Cost | Animal Attack |
| | | | Insured And Family Counselling Cover | Common Carrier |
| | | | Dependent Child Education Benefit | Last Rites Costs |
| | | | Parental Care Benefit | Transportation Of Mortal Remains |
| | | | Health Insurance Premium Indemnity | Home & Vehicle Modification |
| | | | Marriage Benefit | Ambulance Cost |
| | | | | Air Ambulance |
| | | | | Spouse Or Dependent Child Consolation Benefit |

Policy Wordings – Bharti AXA Accident Care Policy

UIN: BHAPAIP20130V011920

Bharti AXA General Insurance Company Limited, "HOSTO CENTER" 1st Floor No.43, Millers Road. Vasanth Nagar. Opp .Imperial Restaurant. Bangalore -560046

Ph: 080-40261000, CIN : U66030KA2007PLC043362 Website:www.bharti-axagi.co.in



suraksha ka /
naya nazariya

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|--|--|--|--|---|
| | | | | Insured And Family Counselling Cover |
| | | | | Dependent Child Education Benefit |
| | | | | Widowhood Benefit |
| | | | | Parental Care Benefit |
| | | | | Compassionate Visit |
| | | | | Legal Expenses |
| | | | | Health Insurance Premium Indemnity |
| | | | | Marriage Benefit |

Optional Covers

| |
|--|
| Temporary Total Disablement |
| Adventure Sports |
| Home Convalescence - accident and injury cover |
| Rehabilitation Cover |
| Reconstructive Surgery Cover |
| Loss Of Job Cover |
| Medical Evacuation Cover |
| Home Tuition Benefit |
| EMI Protection Cover |

Enclosed Separately – Plan / Endorsement Wordings

Policy Wordings – Bharti AXA Accident Care Policy

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